

(2021) 08 AFT CK 0015

In the Armed Forces Tribunal

Case No : OA 2301 Of 2019 with MA 1632 Of 2020 [OA 262 Of 2019 (RB, Lucknow)]

Maj Parul Pargal

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision : 16-08-2021

Acts Referred:

Citation : (2021) 08 AFT CK 0015

Hon'ble Judges : Rajendra Menon, Chairperson (J); P.M. Hariz, Member (A)

Bench : Division Bench

Advocate : Ajit Kakkar, Anil Gautam

Judgement

Shri Ajit Kakkar, learned counsel for the applicant, informs us that he has been informed by the applicant that the complete group of officers has been

granted four years extension by the Chief of the Army Staff (COAS) and, therefore, in all probabilities, some benefits of this should accrue to the

applicant also.

Shri Anil Gautam, learned counsel for the respondents, to seek instructions in this regard and inform us the aforesaid orders, if any, passed by the

COAS.

List the matter on 15th September, 2021.

Copy of this order be given â??Dastiâ??.